

(S)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.677/1995

New Delhi, this 4th day of July, 1995

Hon'ble Shri J.P.Sharma, Member(J)

Shri Ganga Saran Sharma
s/o Shri Tota Ram
201, Chowk Mohalla, Kankar Khera
Meerut, UP

.. Applicant

By Shri R.D. Sharma, Advocate

Versus

Union of India, through

1. Sr. Supdt. of Post Offices,
Raj Nagar, Ghaziabad, UP

2. Shri S.C. Mahalik,
DG Posts, Dar Bhawan, N.Delhi .. Respondents

By Shri M.K. Gupta, Advocate

ORDER (oral)

Heard Shri R.D. Sharma, learned counsel for the applicant at length. The contention of the applicant's counsel is that the applicant was earlier posted at a place where he was getting an allowance of Rs.105/- p.m. In spite of his four years' tenure, he has been shifted to a place where he was earlier working as PA and thus deprived of the allowance of Rs.105/- p.m.

2. At this stage, the applicant alongwith his counsel has stated that he does not want to press this application. In fact his counsel has argued this case for atleast more than 45 minutes. He has stated that there are certain points regarding the posting of one Shri R.C. Verma against the applicant's place as SPM. So, without making Shri Verma as a party, no decision can be taken on this OA. The applicant, therefore, wants to withdraw this application and does not want to press. Shri M.K. Gupta who has earlier opposed to the grant of relief, has no objection to this withdrawal. The application, is therefore dismissed as withdrawn with no costs on the parties.

J.P. Sharma
(J.P. Sharma)
Member (J)
4.7.1995

/tvg/